TELECOM REGULATORY AUTHORITY OF INDIA

NEW DELHI

Dated 3rd February, 2012

Subject: Pre-Consultation on "Allocation of Spectrum in 2G band in 22 Service Areas by auction"

1 The Hon'ble Supreme Court of India in its Judgment dated 2nd February 2012 in the writ petitions no 423/2010 and 10/2010, has directed TRAI as under:

"Keeping in view the decision taken by the Central Government in 2011, TRAI shall make fresh recommendations for grant of licence and allocation of spectrum in 2G band in 22 Service Areas by auction, as was done for allocation of spectrum in 3G band."

- 2 On the issue of grant of licences, TRAI in its recommendation on "Spectrum Management and Licensing Framework" dated 11th May 2010 had already recommended that all future licences should be Unified Licences and that spectrum be delinked from the licence. Pursuant to this recommendation, "Draft Guidelines for Unified Licensing Regime" were also placed on TRAI website <u>www.trai.gov.in</u> on 16th January 2012 for comments of the stakeholders.
- 3 On the issue of "Allocation of spectrum in 2G band in 22 Service Areas by auction", Stakeholders are requested to send their comments/suggestions on the issues involved.
- 4 Written comments, at this pre-consultation stage are invited from the stakeholders by 15th February, 2012. Keeping in view the time bound nature of exercise, no extension of time will be given. Comments may be sent, preferably in electronic form to Shri Sudhir Gupta, Pr. Advisor (MS), TRAI, who may be contacted at Tel No. +91-11-

23220018, Fax No. +91-11-23212014 or email at pradvmn@trai.gov.in.

(Sudhir Gupta)

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